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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**T.P. No. 41/NCLT/AHM/2017 (New)  
Madhya Pradesh High Court C.P. No. 32/2016 (Old)**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.05.2017**

Name of the Company: Jaideep Ispat and Alloys Pvt.Ltd. & Others  
(Joint Application)

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Shripal Lakdawala.	Chartered Accountant	For Petitioner.	

2.

**ORDER**

Learned Chartered Accountant Mr. Shripal Lakdawala present for Petitioner.

Representation of the Registrar of Companies received.

Heard Arguments of Learned CA for Petitioner.

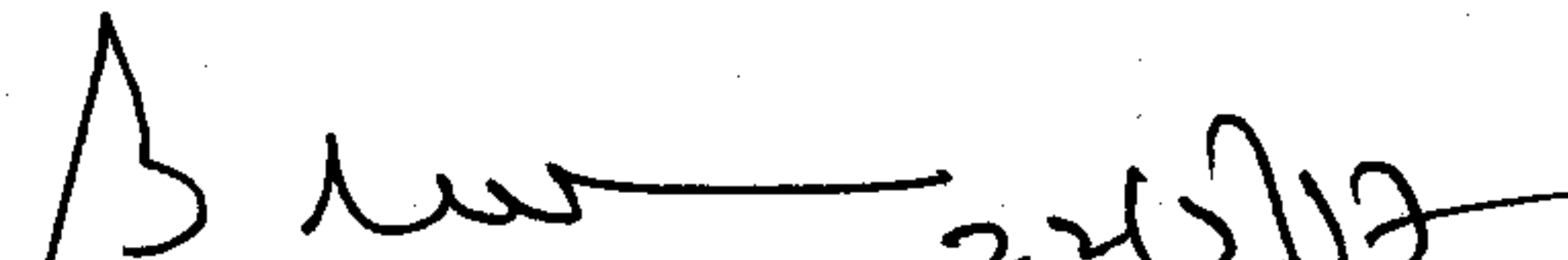
Affidavit of Petitioner filed in response to representation of Income Tax Authorities.

Regional Director in his representation dated 19.10.2016 in para 2(h) at Page 9 stated that Petitioner companies to comply with AS-14 and amend the relevant clause of the scheme accordingly.

The Certificate of the Chartered Accountant filed along with the Affidavit of the Authorised Signatory of the Transferee Company disclose that the Accounting Principles are not being followed in respect of Credit of Net Assets Value to Capital Reserve Account instead of General Reserve Account.

Learned CA for Petitioner represented that Petitioner Companies would file Application to amend the relevant clause in the Petition.

List the Matter on 29.05.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 22<sup>nd</sup> day of May, 2017.